

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

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Original Application No: 942 of 1993

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Applicants.

Versus

Union of India & ors.

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Respondents.

Hon'ble Mr. K.Obayya, Member-A

Hon'ble Mr. A.K.Sinha, Member-J

(By Hon'ble Mr. K.Obayya, Member-A)

The applicant has approached the Tribunal raising several grievances regarding service matters and prayed that the order of reversion from the post of Boot maker H.S. Grade II to the post of Skilled Boot maker and also order regarding recovery of certain amounts be quashed. He has also challenged the promotional policy.

2. Shri M.A.Siddiqui, learned counsel for the applicant has stated that the applicant represented his case to the concerned authorities from time to time and he has been pursuing the matter through reminders, but the impugned order dated 29.4.93 (Annexure A-1) was passed without taking into consideration the pleas raised in his representations. The learned counsel in particular pointed out to the representations of the applicant contained in Annexures A-9 & A-10 and it is the grievance of the applicant that the appeals were not forwarded to the competent authority, namely Adjutant General but they were disposed of at the lower level.

3. Having considered the matter, we are of the view that the application can be disposed of with

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a suitable directions to the respondents to consider the representations of the applicant and pass orders considered appropriate. Accordingly, we direct that representations of the applicant contained in Annexure A-9 and A-10 be forwarded to the competent authority namely Adjutant General for a decision in the matter within a period of 3 months. Till such time a decision in the matter is taken further deductions from the salary of the applicant towards differential amount in his pay entitlement and pay drawn should not be made. The application is disposed of with direction as above at the admission stage itself, with no order as to costs.

Ashok Kumar Sethia
Member-J

R. Bhagat
Member-A

Allahabad Dated: 22.6.93

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